

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26319/2019

(Arising out of impugned final judgment and order dated 12-07-2019 in SA No. 31/2012 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

BHAGWAN DEEN (DEAD) THROUGH LRS

Petitioner(s)

VERSUS

LALTA PRASAD (DECEASED) THROUGH LR. SALIG
RAM & ORS.

Respondent(s)

Date : 17-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Rohit Kumar Singh, AOR
Mr. Harsh Jain, Adv.
Mr. Simranjeet Singh Rekhi, Adv.
Mr. Shubham Kumar, Adv.

For Respondent(s) Mr. Anurag Kishore, AOR
Ms. Ritika Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for
the petitioner, the matter stands adjourned for one week.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR